

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/937/2021**

This the 20<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ghulam Nabi Ganaie, Aged: 59 years, Son of Ghulam Mohammad Ganaie, R/o Brinty Batapora, Tehsil and District Anantnag Kashmir

....Applicant

(Advocate:- Mr. Riyaz Ahmad Ganai-Not Present)

Versus

Union of India through Chairman Railway Recruitment Board Jammu-Srinagar Railway Colony, West Jammu and one another

.....Respondents.

(Advocate: Mr. P.S. Chandel)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 03.03.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 20.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*